

FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR
MAURYA PRINTERS PRIVATE LIMITED (Corporate Debtor)
Operating in - Printing & Manufacturer & supply of Packaging at Okhla, Delhi
(Under Sub-Regulation (1) of regulation 36A of the Insolvency & Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016**

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	MAURYA PRINTERS PRIVATE LIMITED PAN : AADCM9281F CIN: U22122DL2003PTC123691
2.	Address of the registered office	A-109, OKHLA INDUSTRIAL AREA, PHASE- II, NEW DELHI-110020
3.	URL of website,	No website maintained by Corporate Debtor
4.	Details of place where majority of fixed assets are located	A-109, OKHLA INDUSTRIAL AREA, PHASE-II, NEW DELHI-110020
5.	Installed capacity of main products/ services	Printing Machines -Two machines of 6 color and one machine of 2 color head (size -28*40).
6.	Quantity and value of main products/ services sold in last financial year	Quantity – NA, Value - Rs. 21.33 crore
7.	Number of employees/ workmen	About 50
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	May be obtained by sending email at ip.mauryaprinters@gmail.com cc: cmaashokgupt@gmail.com List of creditors available at website of IBBI – http://ibbi.gov.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	May be obtained by sending email at ip.mauryaprinters@gmail.com cc: cmaashokgupt@gmail.com
10.	Last date for receipt of expression of interest	02-02-2026
11.	Date of issue of provisional list of prospective resolution applicants	09-02-2026
12.	Last date for submission of objections to provisional list	14-02-2026
13.	Date of issue of Final list of prospective resolution applicants	20-02-2026
14.	Date of issue of Information Memorandum, Evaluation Matrix and Request for Resolution Plan to prospective resolution applicants	21-02-2026
15.	Last date for submission of Resolution Plans	24-03-2026
16.	Process email id to submit Expression of Interest	Email id : ip.mauryaprinters@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Reg. No. UDYAM-DL-08-0008156

For MAURYA PRINTERS PRIVATE LTD.

Date : 16.01.2026

Place : New Delhi



ASHOK KUMAR GUPTA

Resolution Professional of M/s Maurya Printers Private Limited,

IP Reg Number: IBBI/IPA-003/IP-N00010/2016-2017/10072

RP Reg. Address : LD-46, Pitampura, Delhi-34



JHARKHAND URBAN INFRASTRUCTURE
DEVELOPMENT COMPANY LIMITED

(Govt. of Jharkhand Undertaking)



JUIDCO Bhawan, Kutchery Road, Ranchi-834001, Ph. No.: +91-651-2225878

CIN: U45200JH2013SGC001752, e-mail id-juidcolimited@gmail.com

Project Name: Request for Proposal (RFP) for Selection of Consultant for Preparation of Alternative Analysis Report (AAR) & Detailed Project Report (DPR) for Transit Corridors in Ranchi, Jharkhand

NIT No.: JUIDCO/ NIT/ AAR/ RNC/ 2025- 681

PR No. 368649

Tender ID: 2025_UDD_107917_1

This is for information of all the bidders that following Corrigendum is being made in the subjected tender. The bidders are advised to take into account the following Corrigendum before submission of their bids against this tender.

Sl. No.

Bid Document Ref.

Description

As per Corrigendum 1

As per Corrigendum 2

1.

NIT

Last Date & Time of submission of Bid, Tender Fee and EMD online

15.01.2026 at 17:00 Hrs

21.01.2026 at 17:00 Hrs

Date & Time of Bid Opening

16.01.2026 at 17:00 Hrs

22.01.2026 at 17:00 Hrs

Note: Other terms and conditions remain unchanged.

Sd/-
Project Director (Technical)
JUIDCO Ltd.

PR 370841 Urban Development and Housing(25-26)#D

PUBLIC NOTICE OF NON-ASSOCIATION & IMPERSONATION	 IIFL CAPITAL CIN L99999MH1996PLC132983 Regd Office: IIFL House Sun InfoTech Park Road No.16V Plot No. B-23, MIDC Thane Industrial Area Wagle Estate Thane – 400 604 Tel: (91 -22) 3929 4000 / 4103 5000/ 62727000 Fax (91 -22 2580 6654) E-Mail id – Secretarial@iiflcapital.com Website:- www.iiflcapital.com
---	---

POSSESSION NOTICE (for immovable property)	
Whereas, The undersigned being the Authorized Officer of SAMMAAN CAPITAL LIMITED (CIN:L65922DL2005PLC136029) (formerly known as INDIABULLS HOUSING FINANCE LIMITED) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 15.10.2025 calling upon the Borrower(s) SUNIL SHARMA and PREETI SHARMA to repay the amount mentioned in the Notice being Rs. 24,99,173.40 (Rupees Twenty Four Lakhs Ninety Nine Thousand One Hundred Seventy Three And Paise Forty Only) against Loan Account No. HHLGRG00457799 as on 10.10.2025 and interest thereon within 60 days from the date of receipt of the said Notice. The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 13.01.2026. The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of SAMMAAN CAPITAL LIMITED (formerly known as INDIABULLS HOUSING FINANCE LIMITED) for an amount of Rs. 24,99,173.40 (Rupees Twenty Four Lakhs Ninety Nine Thousand One Hundred Seventy Three And Paise Forty Only) as on 10.10.2025 and interest thereon. The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.	
DESCRIPTION OF THE IMMOVABLE PROPERTY	
FLAT NO. 206, HAVING TOTAL COVERED AREA OF 42 SQ. MTRS., ON 3RD FLOOR, DDA LIG FLAT, IN GROUP-I, ROSE APT., SECTOR-18-B, DWARKA RESIDENTIAL SCHEME, DWARKAPHASE II, NEW DELHI- 110075	
Date : 13.01.2026 Place : DELHI	Sd/- Authorised Officer SAMMAAN CAPITAL LIMITED (FORMERLY KNOWN AS INDIABULLS HOUSING FINANCE LIMITED)

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR MAURYA PRINTERS PRIVATE LIMITED (Corporate Debtor) Operating in - Printing & Manufacturer & supply of Packaging at Okhla, Delhi (Under Sub-Regulation (1) of regulation 36A of the Insolvency & Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016	
RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	MAURYA PRINTERS PRIVATE LIMITED PAN : AADCN9281F CIN: U22122DL2003PTC123691
2. Address of the registered office	A-109, OKHLA INDUSTRIAL AREA, PHASE-II, NEW DELHI-110020
3. URL of website,	No website maintained by Corporate Debtor
4. Details of place where majority of fixed assets are located	A-109, OKHLA INDUSTRIAL AREA, PHASE-II, NEW DELHI-110020
5. Installed capacity of main products/ services	Printing Machines -Two machines of 6 color and one machine of 2 color head (size -28"x40).
6. Quantity and value of main products/ services sold in last financial year	Quantity – NA, Value - Rs. 21.33 crore
7. Number of employees/ workmen	About 50
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	May be obtained by sending email at ip.mauryaprinters@gmail.com cc:cmashokgupt@gmail.com List of creditors available at website of IBBI – http://ibbi.gov.in
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	May be obtained by sending email at ip.mauryaprinters@gmail.com cc:cmashokgupt@gmail.com
10. Last date for receipt of expression of interest	02-02-2026
11. Date of issue of provisional list of prospective resolution applicants	09-02-2026
12. Last date for submission of objections to provisional list	14-02-2026
13. Date of issue of Final list of prospective resolution applicants	20-02-2026
14. Date of issue of Information Memorandum, Evaluation Matrix and Request for Resolution Plan to prospective resolution applicants	21-02-2026
15. Last date for submission of Resolution Plans	24-03-2026
16. Process email id to submit Expression of Interest	Email id : ip.mauryaprinters@gmail.com
17. Details of the corporate debtor's registration status as MSME	Reg. No. UDYAM-DL-08-0008156

For MAURYA PRINTERS PRIVATE LTD.
Sd/-
ASHOK KUMAR GUPTA
Resolution Professional of M/s Maurya Printers Private Limited,
IP Reg Number: IBBI/PA-003/IP/N00010/2016-2017/10072
RP Reg. Address : LD-46, Pitampura, Delhi-34

भारत-जापान करैंगे एआई पर काम

भारत और जापान ने एआई पर संवाद शुरू किया, महत्त्वपूर्ण खनिजों पर कार्य समूह बैठक होगी जल्द

अर्थिस मोहन

नई दिल्ली, 16 जनवरी

भारत और जापान ने आज आर्टिफिशल इंटेलिजेंस (एआई) पर संवाद शुरू किया और इस वर्ष के आरंभ में महत्त्वपूर्ण खनिजों पर अपने संयुक्त कार्य समूह की बैठक आयोजित करने का निर्णय लिया। विदेश मंत्री एस जयशंकर और जापान के विदेश मंत्री मोशिमित्सु मोटेगी के बीच यहां हुए 18वें भारत-जापान रणनीतिक संवाद में दोनों पक्षों ने द्विपक्षीय रक्षा सहयोग को मजबूत करने के उद्देश्य से विचाराधीन परियोजनाओं की समीक्षा की।

भारत-जापान आर्थिक सुरक्षा पहल के तहत दोनों पक्ष आर्थिक सुरक्षा के क्षेत्र में सार्वजनिक-निजी सहयोग को बढ़ावा देने के लिए निजी क्षेत्र में संवाद का आयोजन करेंगे। भारत के विदेश सचिव और जापान के विदेश मामलों के उप मंत्री के नेतृत्व में 'आर्थिक सुरक्षा संवाद' का दूसरा दौर इसी साल की पहली छमाही में आयोजित किया जाएगा।

बैठक में जयशंकर ने कहा कि विश्व के अग्रणी लोकतंत्रों और प्रमुख अर्थव्यवस्थाओं के रूप में भारत और जापान के पास न केवल अवसर है, बल्कि वैश्विक व्यवस्था को आकार देने का दायित्व और कर्तव्य भी है, और वर्तमान अनिश्चित वैश्विक स्थिति में यह और भी महत्त्वपूर्ण है कि हम साझा रणनीतिक लक्ष्यों की दिशा में मिलकर काम करें।

जयशंकर ने कहा, ‘आज आर्थिक सुरक्षा



विदेश मंत्री एस जयशंकर और जापान के विदेश मंत्री मोशिमित्सु मोटेगी (दाएं)

विशेष रूप से सर्वोपरि है। मेरा मानना ​​है कि हमारे दोनों देश इसे अत्यधिक महत्त्व देते हैं, और अपनी अर्थव्यवस्थाओं को जोड़िय़म मुक्त करने के तरीके और अंतरराष्ट्रीय अर्थव्यवस्था को जोखिम मुक्त करने के तरीके दोनों ही बहुत महत्त्वपूर्ण हैं।'

बाद में विदेश मंत्रालय के प्रवक्ता रणधीर जायसवाल ने कहा कि दोनों विदेश मंत्रियों द्वारा स्वीकृत भारत-जापान 'एआई संवाद' एआई में हमारी भागीदारी को एक ठोस गति

प्रदान करने का प्रयास होगा। यह संयुक्त सचिव-महानिदेशक स्तर पर आयोजित किया जाएगा और यह एक नई पहल है। अगस्त 2025 में प्रधानमंत्री नरेंद्र मोदी की जापान यात्रा के दौरान स्वीकृत यह एआई पहल, लार्ज लैंग्वेज मॉडल, प्रशिक्षण, क्षमता निर्माण और व्यवसायों एवं स्टार्टअप को समर्थन प्रदान करने में सहयोग को बढ़ावा देगी ताकि एक विश्वसनीय एआई पारिस्थितिकी तंत्र विकसित हो सके।

दुर्लभ मृदा तत्वों और महत्त्वपूर्ण खनिजों के क्षेत्र में सहयोग को बढ़ावा देने के लिए दोनों पक्षों ने 2026 की शुरुआत में महत्त्वपूर्ण खनिजों पर संयुक्त कार्य समूह की बैठक आयोजित करने का भी निर्णय लिया है। भारत और जापान ने पिछले वर्ष प्रधानमंत्री की टोक्यो यात्रा के दौरान महत्त्वपूर्ण खनिजों पर संयुक्त कार्य समूह की स्थापना पर सहमति व्यक्त की थी। जापान और भारत खनिज सुरक्षा साझेदारी, इंडो-पैसिफिक आर्थिक ढांचा और क्वाड महत्त्वपूर्ण खनिज पहलों के माध्यम से महत्त्वपूर्ण खनिजों की आपूर्ति श्रृंखलाओं को मजबूत करने के लिए मिलकर काम कर रहे हैं।

दोनों देशों ने अगस्त 2025 में खनिज संसाधनों के क्षेत्र में सहयोग जापन पर हस्ताक्षर किए। जापान और भारत ने आंध्र प्रदेश में टोयोटा त्सुशो के रेयर अर्थ रिफाइनिंग प्रोजेक्ट के माध्यम से अपने सहयोग को और गहरा किया है, जिसका उद्देश्य दुर्लभ मृदा पदार्थों के लिए एक स्थिर आपूर्ति श्रृंखला स्थापित करना है।

मजबूत आपूर्ति श्रृंखलाओं और महत्त्वपूर्ण खनिजों पर चर्चा के अलावा दोनों मंत्रियों ने ऊर्जा, स्वास्थ्य और समुद्री सुरक्षा से निपटने के तरीकों पर भी बात की। जयशंकर ने कहा कि जापान के विदेश मंत्री और वह कई वर्षों से एक-दूसरे को जानते हैं और साथ मिलकर काम करते रहे हैं। उन्होंने कहा, ‘जब आप पार्टी के मामले संभाल रहे थे तब भी हमारी दोस्ती कायम थी।' उन्होंने क्रिकेट में मोटेगी की रुचि का भी जिक्र किया।

कब्जा सूचना (अचल संपत्ति हेतु)
जब कि, सम्मान कैपिटल लिमिटेड (CIN:L65922DL2005PLC136029) (पहले इंडियाबुल्स हाउसिंग फाइनेंस लिमिटेड के रूप में जाना जाता था) प्राधिकृत अधिकारी होने के नाते अयोधलाक्षरी ने सिक्वोरिटाइजेशन एंड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स एंड एन्फोर्सेमेंट ऑफ सिक्वोरिटी इंस्टेंस्ट ऐक्ट, 2002 के अंतर्गत और नियम 3 के साथ धारा 13(12) के साथ सिक्वोरिटी इंस्टेंस्ट (एन्फोर्सेमेंट) रूल्स, 2002 के साथ पढ़ते हुए प्राप्त अधिकारों का उपयोग करके कर्जदार वरुण शर्मा और पिंकी शर्मा को 02.09.2024 की सूचना में वर्णन के अनुसार कर्ज खाता नं. HHLNOD000448525 की राशि ₹. 24,40,730.21 (रुपये चौबीस लाख चालीस हजार सात सौ तीस और इक्कीस पैसे मात्र) और 02.09.2024 के अनुसार उस पर ब्याज उक्त सूचना की प्राप्ती की तारीख से स्पष्ट 60 दिनों के भीतर चुकता करने का आवाहन करते हुए अभिधाना सूचना जारी की थी। धनराशि चुकता करने में कर्जदारों के असफल रहने पर एतद्वारा कर्जदार और सर्व सामान्य जनता को सूचना दी जाती है कि, अयोधलाक्षरी ने उक्त कानून की धारा 13 की उप-धारा 4 के साथ उक्त कानून के नियम 8 के तहत सिक्वोरिटी इंस्टेंस्ट (एन्फोर्सेमेंट) रूल्स, 2002 के तहत प्राप्त अधिकारों का कार्यन्वयन करके 13.01.2026 को संपत्ति पर आधिपत्य कर लिया है। विशेषतः कर्जदारों और सामान्यतः जनता को एतद्वारा संपत्ति के साथ सौदा नहीं करने के लिए सावधान किया जाता है और संपत्ति के साथ कोई भी सौदा राशि ₹. 24,40,730.21 (रुपये चौबीस लाख चालीस हजार सात सौ तीस और इक्कीस पैसे मात्र) के अनुसार और उस पर ब्याज के साथ सम्मान कैपिटल लिमिटेड (पहले इंडियाबुल्स हाउसिंग फाइनेंस लिमिटेड के रूप में जाना जाता था) के अधीन होगा। उधारकर्ताओ का ध्यान अधिनियम की धारा 13 की उप-धारा (8) के अन्तर्गत संपत्ति / संपत्तियों को मुक्त कराने के लिए उपलब्ध समय की ओर आमंत्रित किया जाता है।
अचल संपत्ति का विवरण
फ्लैट नं. एसएफ- 3, एमआईजी, कुल कवर्ड एरिया 45 स्क्व. मीटरर्स , दूसरी मंजिल ,छत के अधिकार बिना , की कोठी और, (बाएं हाथ की ओर) प्लॉट नं. 9/ 328, सेक्टर 3, वसुंधरा, गाजियाबाद-201012, उत्तर प्रदेश। परिबद्ध है: पूर्व : कॉमन फैसैज और फ्लैट नं. एस. एफ. 4 उत्तर : प्लॉट नं. एस.एफ. 2 पश्चिम : अन्य प्रॉपर्टी दक्षिण : प्लॉट नं. 3/929 सही/- दिनांक : 13.01.2026 स्थान : गाज़ियाबाद सम्मान कैपिटल लिमिटेड (पहले इंडियाबुल्स हाउसिंग फाइनेंस लिमिटेड के रूप में जाना जाता था)

डीसीबी बैंक लिमिटेड, ए-सेट हाउस, 7/56, डी.बी.ग्राम रोड, करोल बाग, नई दिल्ली - 110005 कॉर्पोरेट एवं पंजीकृत कार्यालय: छठी मंजिल, टावर ए, पेपिनगुला बिजनेस पार्क, सेनापति बापट मार्ग, लोअर फेले, मुंबई - 400013, महाराष्ट्र
ई-नीलामी बिक्री सूचना (प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 9(1) के तहत) प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(6) के परन्तुक के साथ पठित वित्तीय आस्तियों के प्रतिभूतिकरण तथा पुनर्निर्माण एवं प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत अवल आस्तियों की बिक्री हेतु ई-नीलामी विक्रय सूचना। एतद्वारा जन्तुमान्य को एवं विशेष रूप से कर्जदार(रें), सह-कर्जदारों तथा जमानतियों को अधिकृत प्राधिकारी द्वारा सूचना दी जाती है कि अधोलिखित सम्पत्ति डीसीबी बैंक लिमिटेड के पास बंधक है। बैंक के अधिकृत प्राधिकारी ने वित्तीय आस्तियों के प्रतिभूतिकरण तथा पुनर्निर्माण एवं प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के प्रावधानों के तहत भौतिक कब्जा कर लिया है। निम्नलिखित विवरणों के अनुसार निम्नलिखित बकाया तथा भावी ब्याज, प्रभारों एवं लाभा आदि की वसूली के लिए नीचे तालिका में वर्णित के अनुसार ई-नीलामी द्वारा सम्पत्ति की बिक्री की जायेगी। सम्पत्ति की बिक्री "जहाँ है जैसे है", "जो है वही है" तथा "जो कुछ भी है वही है" के आधार पर की जायेगी।

क्र. सं.	कर्जदार तथा जमानतियों का नाम	1. आरंभित मूल्य	ई-नीलामी की तिथि	कच्चे का कर	बकाया राशि
1.	मैसर्स निशांत फार्मा (इसके मालिक श्री प्रणव कुमार हेतमपुरिया), श्री प्रणव कुमार हेतमपुरिया और श्रीमती उमा हेतमपुरिया	1. ₹. 4900000 (रुपये उन्नास लाख मात्र)/-, 2. ₹. 4900000 (रुपये चार लाख नब्बे हजार मात्र)/-, 3. ₹. 25,000 (रुपये पच्चीस हजार मात्र)	25-02-2026 तथा 11 बजे पूर्वा. 12 बजे अप.	भौतिक	₹. 61,28,882.78/- (रुपये इकसठ लाख अठ्ठाईस हजार तीन सौ ब्यासी और अठ्ठतर पैसे मात्र)
	बंधक सम्पत्ति का विवरण: सम्पत्ति नंबर 1/12014-ए, पुराना नंबर 1620 का पूरा टुकड़ा और पार्सल, कुल एरिया 83.61 वर्ग मीटर गाइड प्लॉटर पर खसरा नंबर 521/298-299 में स्थित, गांव उलथनपुर, नवीन शाहदरा दिल्ली की आबादी में। सीमाएं: पूर्व-दूसरों की सम्पत्ति / पश्चिम-सड़क / उत्तर-दूसरों की सम्पत्ति / दक्षिण-धर्मशाला (प्रतिभूत संपत्ति), वर्तमान संपत्ति स्टॉक, स्टोर, स्पेयर पार्ट्स, बुक डेट्स/संपादन और अन्य सभी वर्तमान संपत्तियों सहित संपूर्ण वर्पमान और भावी वर्तमान संपत्तियों पर दृष्टिबंधक के माध्यम से विशेष प्रभार।				
2.	श्री सुभाष और श्री चरविंदर कौर	1. ₹. 2600000 (रुपये छब्बीस लाख मात्र)/-, 2. ₹. 2600000 (रुपये दो लाख सठ हजार मात्र)/-, 3. ₹. 25,000 (रुपये पच्चीस हजार मात्र)	25-02-2026 तथा 11 बजे पूर्वा. 12 बजे अप.	भौतिक	₹. 3145378.57/- (रुपये इकतीस लाख पैतानीस हजार तीन सौ अठ्ठतर और सत्तावन पैसे मात्र)
	बंधक सम्पत्ति का विवरण: मकान नंबर 70-बी, खसरा नंबर 16/13/1/4, कुंज विहार, गांव करधन अंबाला, हरियाणा - 133001 में स्थित।				
3.	श्री जयन्त, श्री बलवीर सिंह, श्री कुलदीप और श्रीमती भेरी	1. ₹. 1650000 (रुपये सोलह लाख पचास हजार मात्र)/-, 2. ₹. 165000 (रुपये एक लाख सैंतड़ हजार मात्र)/-, 3. ₹. 25,000 (रुपये पच्चीस हजार मात्र)	25-02-2026 तथा 11 बजे पूर्वा. 12 बजे अप.	सांकेतिक	₹. 2024389/- (रुपये बीस लाख चौबीस हजार तीन सौ नवतीस मात्र)
	बंधक सम्पत्ति का विवरण: खेवट नंबर 1103 खलीनौर नंर 1454 का समस्त भाग, जिसका माप 200 वर्ग जग है, बाका करमा मौजा सिवानी वाई नंबर 2, सिवानी किला, निवाना में स्थित।				

कैबिनेट की भागीदारी के अंतर्गत एच. पीन कबई, ईएमडी के अग्रणी सहित ईएमडी जमा करने की तिथि एवं समय 24/02/2026 को शाम 6:00 बजे तक या उससे पहले ई-मेल आईडी nikunj.mathur@dcbbank.com, srajan.sharma@dcbbank.com तथा sumit.kumar16@dcbbank.com पर। इच्छुक कर्तव्यी/बोलीदाताओं को ईएमडी राशि डीसीबी बैंक लिमिटेड के चयन के केवल डिमांड ड्रफ्टपर आधार के माध्यम से जमा करनी होगी। सभी सम्पत्तियों के निरीक्षण की तिथि एवं समय 16.02.2026 से 20.02.2026 को 11:00 बजे पूर्वा. से 4:00 बजे अप., सम्पर्क व्यक्ति : श्री निकुंज माथुर - 9818979116 तथा श्री सुमित कुमार-मोबाइल -7906633166 तथा श्री सुजन शर्मा, मोबाइल - 8395032800 पर 11 बजे पूर्वा. से 6 बजे अप.

ई-नीलामी के नियम एवं शर्तें

- सम्पत्ति को "जहाँ है जैसे है", "जो है वही है", "जो कुछ भी है वही है" तथा "आश्रय रहित" आधार पर बिना किसी प्रकार की वारंटी और क्षतिपूर्ति के बेचा जाएगा।
- पंजीकृत शुल्क, स्टैम्प शुल्क, कर आदि सहित सभी वैधानिक बकाया/चार्ज शुल्क/अन्य बकाया क्रेता द्वारा वहन किया जाएगा और प्राधिकृत अधिकारी या बैंक ई-नीलामी वाली संपत्ति के संबंध में दस्तावेज बनाए रखती अन्य को किसी भी शुल्क, चार्ज में प्रशासनिक चार्ज या किसी अन्य बकाया के लिए उत्तरदायी नहीं होगा, जो बैंक को ज्ञात नहीं है, बोलीदाता को परामर्श दिया जाता है कि वे वैधानिक दस्तावेजों, संपत्ति कर के क्षेत्र, जिनकी के बकाया आदि सहित संपत्ति पर चार्ज के बारे में अपनी स्वतंत्र जांच करें।
- 3) टी.टी.का प्रकाश 'ट्रेड से सफेक' करें, नम्र. नंबर: 8142000064 / बैंक एड ऑफिस: 8142000066 /63/62, ऑफिस मेल आईडी: info@bankaucti-ions.in और मेल आईडी: prakash@Bankauctions.in उनके वेब पॉर्टल https://bankaucti-ions.in/ पर ऊपर दी गई टैबल में बताई गई तारीख पर 5 मिनट के अवधिनिष्ठार के साथ। बोलीदाताओं को सलाह दी जाती है कि बोली लगाने से पहले नीलामी बिक्री के विस्तृत नियम और शर्तें देखें, इसके लिए इस लिंक <https://www.dcb.bank.in/cms/showpage/page/customer-corner> पर जाएं।
- इच्छुक बोलीदाताओं को पॉर्टल पर स्वयं को रजिस्टर करना होगा और ई-बिडिंग के लिए जरूरी लॉगिन आईडी और पासवर्ड पहले से ही प्राप्त करना होगा, जो नीलामी सेवा प्रदाता कम्पनी (**4closure.com**), मोबाइल नंबर: 8142000064, बैंक एड ऑफिस: 8142000066/63/62 से प्राप्त होगा, संपादित बोली लगाने वाले अपने पंजीकृत मोबाइल नंबर से ही ई-नीलामी की ऑनलाइन प्रक्रियाण ले सकते हैं। नीलामी प्रक्रिया में निष्ठाति प्रक्रम में आवेदन करके ऑनलाइन ई-नीलामी में भाग लेना अनिवार्य है जो प्रस्ताव/निविदा दस्तावेज सहित वेबसाइट पर उपलब्ध है।

हस्ता./- प्राधिकृत अधिकारी

स्थान : दिल्ली, अम्बाला, हिसार, हरियाणा

DCB BANK

सार्वजनिक सूचना
संरक्षणाकरण को सूचित किया जाता है कि मूल विक्रय विलेख (Sale Deed) दिनांक 08.06.2006, जो श्री सुजन कुमार एवं श्री प्रदीप कुमार, दोनों पुत्र श्री चेतनी लाल द्वारा श्रीमती दीप्य मांदिगा, पत्नी श्री संजय मांदिगा के पक्ष में व्यावसायिक दुरुपेन प्राइवेट नंबर 46/ 1 एवं 46/ 2, कुल क्षेत्रफल 11 वर्ग मीन, गाइड प्लॉट (बिना छत अधिकार), के संबंध में निम्नादिष्ट एवं उस-पंजीयक-नं. नई दिल्ली में दस्तावेज संख्या 3530 दिनांक 08.06.2006 के आगेवाले पंजीयक या, गुप्त/ खो गया है।
उक्त दस्तावेज को गुप्त होने के संबंध में पुलिस थाना कोचवाली, उत्तरा विहार, दिल्ली में एच.आर. संख्या 34791/ 2026 दिनांक 16.01.2026 के अंतर्गत रिपोर्ट दर्ज कराई गई है। यदि किसी व्यक्ति को उक्त दस्तावेज प्राप्त हुआ हो अथवा उक्त संपत्ति पर कोई दावा या आपत्ति हो, तो वह इस सूचना के प्रकाशन की तिथि से 15 दिनों के भीतर अयोधलाक्षरी से संपर्क करें, अन्यथा यह माना जाएगा कि किसी को कोई आपत्ति नहीं है।
संबंध मांदिगा 31/B2, राखपुर रोड, चित्तिल लाईंस, उत्तर दिल्ली-110054, संपर्क नंबर: 9811390900

सार्वजनिक सूचना
संरक्षणाकरण को सूचित किया जाता है कि मूल विक्रय विलेख (Sale Deed) दिनांक 08.06.2006, जो श्री सुजन कुमार एवं श्री प्रदीप कुमार, दोनों पुत्र श्री चेतनी लाल द्वारा श्रीमती दीप्य मांदिगा, पत्नी श्री संजय मांदिगा के पक्ष में व्यावसायिक दुरुपेन प्राइवेट नंबर 46/ 1 एवं 46/ 2, कुल क्षेत्रफल 11 वर्ग मीन, गाइड प्लॉट (बिना छत अधिकार), के संबंध में निम्नादिष्ट एवं उस-पंजीयक-नं. नई दिल्ली में दस्तावेज संख्या 3530 दिनांक 08.06.2006 के आगेवाले पंजीयक या, गुप्त/ खो गया है।
उक्त दस्तावेज को गुप्त होने के संबंध में पुलिस थाना कोचवाली, उत्तरा विहार, दिल्ली में एच.आर. संख्या 34791/ 2026 दिनांक 16.01.2026 के अंतर्गत रिपोर्ट दर्ज कराई गई है। यदि किसी व्यक्ति को उक्त दस्तावेज प्राप्त हुआ हो अथवा उक्त संपत्ति पर कोई दावा या आपत्ति हो, तो वह इस सूचना के प्रकाशन की तिथि से 15 दिनों के भीतर अयोधलाक्षरी से संपर्क करें, अन्यथा यह माना जाएगा कि किसी को कोई आपत्ति नहीं है।
संबंध मांदिगा 31/B2, राखपुर रोड, चित्तिल लाईंस, उत्तर दिल्ली-110054, संपर्क नंबर: 9811390900

कर्जदार(ओं) और बंधककर्ता का नाम	मांग सूचना की तारीख	कब्जे की तारीख	मांग सूचना की बकाया राशि	अचल संपत्ति का विवरण
कर्जदार(ओं)- मैसर्स दुर्गा नैटरी हाउस (प्रॉपराइटर्स- श्री संजय पटवा पुत्र श्री कृष्ण लाल पटवा) और	24.06.2025	15.01.2026	₹. 29,74,247.48 और इस पर ब्याज	बिक्री विलेख नं. 84 दिनांकित 08.04.2009 द्वारा श्री कृष्णन लाल पटवा पुत्र श्री राम लाल द्वारा स्वामित्व आवासीय संपत्ति प्लॉट नं. 2065-पी सेक्टर 13, हुडा, गिवानी, (माप 250 वर्ग गज) के समस्त भाग व खंड। सीमाएं- उत्तर में 2064-पी, दक्षिण में रोड, पूर्व में रोड, पश्चिम में मकान नं. 2066-पी
जमानती(ओं)- (1) श्री कृष्णन लाल पटवा पुत्र श्री राम लाल (2) श्री अर्जुन सिंह पुत्र श्री कृष्णन लाल पटवा और (3) श्री संजय पटवा पुत्र श्री कृष्णन लाल पटवा				
कर्जदार(ओं)- मैसर्स दुर्गा एंटरप्राइजेज (प्रॉपराइटर्स- श्री रमन पुत्र श्री अर्जुन सिंह पटवा) और जमानती(ओं)- (1) श्री कृष्णन लाल पटवा पुत्र श्री राम लाल और (2) श्री संजय पटवा पुत्र श्री कृष्णन लाल पटवा	24.06.2025	15.01.2026	₹. 10,30,198.52 और इस पर ब्याज	बिक्री विलेख नं. 84 दिनांकित 08.04.2009 द्वारा श्री कृष्णन लाल पटवा पुत्र श्री राम लाल द्वारा स्वामित्व आवासीय संपत्ति प्लॉट नं. 2065-पी सेक्टर 13, हुडा, गिवानी, (माप 250 वर्ग गज) के समस्त भाग व खंड। सीमाएं- उत्तर में मकान नं. 2064-पी, दक्षिण में रोड, पूर्व में रोड, पश्चिम में मकान नं. 2066-पी
(1) श्री कृष्णन लाल पटवा पुत्र श्री राम लाल और (2) श्री संजय पटवा पुत्र श्री कृष्णन लाल पटवा				
दिनांक 16.01.2026	स्थान गिवानी		प्राधिकृत अधिकारी	

इंडियन बैंक	Indian Bank
इलाहाबाद	ALLAHABAD
आंचलिक कार्यालय, एसीओ 49-50, दूसरी मंजिल, बैंक स्वचारय, सेक्टर 17-बी, चंडीगढ़ – 160017, फोन: 0172-6033791 ई-मेल: zochandigarh@indianbank.bank.in	
अचल सम्पत्तियों के बिक्री हेतु विक्रय नोटिस	
ई-नीलामी की तिथि: 05.02.2026 (वीरवार) सुबह 11:00 बजे से शाम 05:00 बजे तक	
प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम 8(6) के परन्तुक के साथ पठित वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित का प्रवर्तन अधिनियम, 2002 के अधीन अवल सम्पत्तियों के विक्रय हेतु ई-नीलामी विक्रय सूचना	
आम लोगों को और विशेष रूप से उधारकर्ता और गारंटर्स और प्रत्यभूति – दाता को यह नोटिस दिया जाता है कि नीचे वर्णित अचल सम्पत्तियों जो प्रतिभूत लेनदार के पास बंधक /प्रभारित हैं, का सांकेतिक / भौतिक कब्जा, प्रतिभूत लेनदार इंडियन बैंक के प्राधिकृत अधिकारी द्वारा लिया गया है, को निम्नलिखित उधारकर्ता से इंडियन बैंक सुरक्षित ऋणदाता की बकाया राशि की वसूली हेतु "जहाँ है, जैसा है और जो कुछ भी है" के आधार पर दिनांक 05.02.2026 (वीरवार) को बेचा जाएगा। नीचे संबंधित कॉलम में दिए गए आरक्षित मूल्य तथा ईएमडी राशि-	

क्र. सं.	उधारकर्ता/ गारंटर का नाम	अचल संपत्ति/यों का विवरण,	सुरक्षित ऋण की राशि	आश्रित मूल्य	घरोर राशि
1	शाखा: हुडा पंचकुला	साप्तािक बंधक आवासीय डीडीए एलआईजी, फ्लैट नं 30, दूसरी मंजिल, पॉकेट -3, ब्लॉक डी-6, सेक्टर 34, उत्तव रैजीडीसी, रोहिणी, दिल्ली जोकि श्री धर्मवीर निम्बान के नाम पर है। सीमाएं: पूर्व-कुला, उत्तर-फ्लैट नंबर 28, दक्षिण: फ्लैट नंबर 31, पश्चिम: प्रवेश – भौतिक कब्जा	₹. 18,67,822 /- (₹. अठ्ठाईर लाख सड़सठ हजार आठ सौ बाईस मात्र)	₹. 14,46,000 /- (₹. चौदह लाख छियालीस हजार मात्र)	₹. 1,44,800 /- (₹. एक लाख चौबीस हजार छह सौ मात्र)
	श्री बलराज सिंह पुत्र श्री मिलन सिंह, पता-मकान नंबर 3014-बी, हुडा कॉलोनी, सेक्टर-15, पंचकुला, हरियाणा-134113 (गारंटर)		₹. 18,67,822 /- (₹. अठ्ठाईर लाख सड़सठ हजार आठ सौ बाईस मात्र) दिनांक 28.07.2022 तक और दिनांक 27.07.2022 से ब्याज, लागत, अन्य प्रभार एवं खर्चें इत्यादि		₹. 10,000 /- (₹. दस हजार मात्र)

ई-नीलामी सेवा प्रदाता https://baanknet.com के प्लॉटफॉर्म पर ई-नीलामी की तिथि और समय	05.02.2026 (वीरवार) सुबह 11:00 बजे से शाम 05:00 बजे तक (बिक्री के समाप्त तक प्रत्येक 10 निनट की अवधि के असौमित विस्तार के साथ)
दस्तावेजों का निरीक्षण- 19.01.2026 से 04.02.2026 तक पूर्वा 10:00 बजे से शाम 04:00 बजे तक, ईएमडी राशि जमा करने की अंतिम तिथि- 05.02.2026 (वीरवार) (अर्थात ई-नीलामी की तारीख और ई-नीलामी से पहले और पोर्टल में समय समाप्त)	
यह प्रकाशन प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम 6(2) और 8(6) के तहत उपरोक्त उधारकर्ताओं और गारंटर्स को 10 दिन का नोटिफ़ी भी है।	

अधिक जानकारी और नियम व शर्तों के लिए, संपत्ति/यों के लिए संपर्क करें-

शाखा – हुडा पंचकुला – संपर्क व्यक्ति – श्री नवलीन शोअर (शाखा प्रबंधक) मो. 6235678661

बोलीदाताओं को सलाह दी जाती है कि वे ऑनलाइन बोली में भाग लेने के लिए हमारे ई नीलामी सेवा प्रदाता PSB Alliance Pvt. Ltd. की वेबसाइट <https://baanknet.com> पर जाएं। तकनीकी सहायता के लिए कृपया फोन 8291220220 पर कॉल करें। प्रोजेक्शन की स्थिति और EMO स्थिति के लिए कृपया support.ebkay@psballiance.com पर संपर्क करें। संपत्ति के विवरण और संपत्ति की तस्वीरें और नीलामी के नियमों और शर्तों के लिए कृपया <https://baanknet.com> और इस पोर्टल से संबंधित सम्यक्करण के लिए, कृपया PSB Alliance Pvt Ltd, संपर्क नंबर 8291220220 से संपर्क करें। बोलीदाताओं को सलाह दी जाती है कि वे <https://baanknet.com> के साथ वेबसाइट में संपत्ति की खोज करने समय ऊपर उल्लिखित संपत्ति आईडी नंबर का उपयोग करें।

दिनांक : 16.01.2026, स्थान : चंडीगढ़

Navigate markets with focused insight. Get daily sector trends, market movers, and sharp insights – every day with The Compass in Business Standard. To book your copy, SMS reachbs to 57575 or email order@bsmail.in
Business Standard Insight Out

गिवानी शाखा: क्लॉक टॉवर स्वचरय, सकुंलर रोड, गिवानी, हरियाणा-127021, फोन नं.: 01664-242224, 254741 ई-मेल: bhiwani.delhincr@bankofindia.bank.in
(देखें नियम-8(1)) कब्जा सूचना (अचल संपत्ति हेतु)
जबकि, वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के तहत और प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रस्तुत शक्तियों का प्रयोग कर बैंक ऑफ इंडिया, गिवानी शाखा के अयोधलाक्षरी प्राधिकृत अधिकारी ने नीचे वर्णित खाते के लिए उल्लिखित तारीखों को अवोलिखित कर्जदार(ओं) को मांग सूचना जारी की थी और जिसमें कर्जदार(ओं) से राशि को उक्त सूचना प्राप्ति की तारीख से 60 दिनों के अंदर चुकता करने के लिए कहा गया।
कर्जदार(ओं) द्वारा राशि अदा करने में असफल रहने पर कर्जदार(ओं) और सर्व सामान्य को एतद्वारा सूचित किया जाता है कि अयोधलाक्षरी ने प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 की उप-धारा (4) के तहत प्राप्त शक्तियों का प्रयोग कर अवोलिखित संपत्ति का नीचे वर्णित खाते के लिए उल्लिखित तारीख को कब्जा ले लिया है। विशेष रूप से कर्जदार(ओं) और सर्व जन को सामान्य रूप में संपत्ति से कोई लेन-देन नहीं करने के लिए आगाह किया जाता है तथा संपत्ति के साथ कोई भी लेन-देन यहाँ उल्लिखित राशि और इस पर ब्याज के लिए बैंक ऑफ इंडिया, गिवानी शाखा के प्रभार के अधीन होगा।
उपलब्ध समय के संबंध में प्रस्तावत परिसंपत्तियों को मुक्त कराने के लिए अधिनियम की धारा 13 की उप-धारा (6) के प्रावधानों में कर्जदारों का ध्यान आकृष्ट किया जाता है।

कर्जदार(ओं) और बंधककर्ता का नाम	मांग सूचना की तारीख	कब्जे की तारीख	मांग सूचना की बकाया राशि	अचल संपत्ति का विवरण
कर्जदार(ओं)- मैसर्स दुर्गा नैटरी हाउस (प्रॉपराइटर्स- श्री संजय पटवा पुत्र श्री कृष्ण लाल पटवा) और	24.06.2025	15.01.2026	₹. 29,74,247.48 और इस पर ब्याज	बिक्री विलेख नं. 84 दिनांकित 08.04.2009 द्वारा श्री कृष्णन लाल पटवा पुत्र श्री राम लाल द्वारा स्वामित्व आवासीय संपत्ति प्लॉट नं. 2065-पी सेक्टर 13, हुडा, गिवानी, (माप 250 वर्ग गज) के समस्त भाग व खंड। सीमाएं- उत्तर में 2064-

निम्नलिखित अनुसार में प्रकाशित सूचनाओं पर ध्यान दें।

**निकम्बरी अनुसार Recovery Section, मण्डल कार्यालय,
रायबरेली Circle Office, Raibareilly-229001**

CORRIDUM

In the E-Auction Sale Notice of PNB CO-SAM, Raibareilly published by authorised officer on dated 15.01.2026, kindly read date of e-auction mentioned in terms & condition as 18.02.2026 instead of 18.02.2025 and read rule 8(6) instead of rule 9(1). Rest terms & condition of e-auction sale notice will remain unchanged.

Authorised Officer

Date: 17.01.2026 Place : Prayagraj

FORM NO. INC-26
(Pursuant to rule 30 the Companies
(Incorporation) Rules, 2014)
BEFORE THE REGIONAL DIRECTOR
NORTHERN REGION, NEW DELHI
Company Petition No. 2026
IN THE MATTER OF COMPANIES ACT,
2013, Section 13
AND
IN THE MATTER OF SWAPNIL
SWITCHES PRIVATE LIMITED
(CIN - U74899DL1991PTC042822)
HAVING ITS REGISTERED OFFICE AT
R/o 10/136 NAI WALAKAROL BAGH,
NEW DELHI, INDIA, 110005
AND
IN THE MATTER OF SWAPNIL
SWITCHES PRIVATE LIMITED
..... (Petitioner)
NOTICE
NOTICE is hereby given that a petition under
Section 13 of the Companies Act, 2013 will
be filed with the REGIONAL DIRECTOR
NORTHERN REGION, NEW DELHI by the
petitioner Company seeking confirmation of
the alteration of clause II of the Memorandum of
Association of the petitioner Company in
terms of the special resolution passed at the
Extra-Ordinary General Meeting held on 12th
January, 2026 to enable the petitioner company
to change the situation of its Registered office
from the "National Capital Territory of Delhi" to
the State of Uttar Pradesh.
Any person whose interest is likely to be affected
by the proposed change of the Registered
Office of the Company may deliver or cause to
be delivered or send by registered post of his/
her objections supported by evidence stating
the nature of his/her interest and grounds of
opposition to the officers, REGIONAL DIRECTOR
NORTHERN REGION, B-2 Wing, 2nd floor,
Pt. Deendayal Aiyadaya Bhawan, 2nd floor,
CGO Complex, New Delhi, on or before 21
days from the date of publication of this notice
with a copy of the applicant Company at its
Registered office address mentioned below:
10/136 NAI WALAKAROL BAGH, NEW
DELHI, DELHI, INDIA, 110005 and on behalf of
SWAPNIL SWITCHES PRIVATE LIMITED
Sd/-
Asha Jain
Managing Director
DIN: 00350524,
R/o Vimalnagar Hari Nagar, Gopal Puri, Agra
Road Koth Aligarh, Uttar Pradesh 202001

	FORM NO.14 [See Regulation 3(2)]
	OFFICE OF THE RECOVERY OFFICER - I/II DEBTS RECOVERY TRIBUNAL DELHI(DRT 1) 4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001 DEMAND NOTICE
NOTICE, UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.	
RC/184/2025	03.01.2026
STATE BANK OF INDIA Versus KRISHAN CHANDER	
To, (CD 1) KRISHAN CHANDER S/o SURAT SINGH, F-288, ALPHA-2, GREATERNOIDA, GAUTAM BUDDH NAGAR, UP-201308 Also at: FLAT NO. 899, SECTOR-6, BAHADURGARH, HARYANA-124507 Also at: JBJ TECHNOLOGIES LIMITED, PLOT NO.-351-352, UDYOG KENDRA-2, ECHOTECH-3, GREATER NOIDA, GAUTAM BUDDH NAGAR, UTTAR PRADESH-201308 (CD 2) M/S NITYA REALTECH PVT. LTD, 220 OPP VETERINARY HOSPITAL BURARI, North DELHI-110084 Also at: D-21, FIRST FLOOR, RDC, RAJ NAGAR, GHAZIABAD, UTTAR PRADESH Also at: RAJ NAGAR EXTENSION (6 LANE) NEAR G.D. GOENKA SCHOOL, NH-58, GHAZIABAD, UTTAR PRADESH (CD 3) M/S R.K.S BUILDCON INDIA PVT. LTD, 220, GRAM BURARI, North DELHI-110084	
This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL, DELHI(DRT 1) in TA/1330/2023 an amount of Rs.4813211.08 along with pendente lite and future interest at 8.90% Compound Interest Monthly w.e.f. 01/06/2021 till realization and costs of Rs 37000 (Rupees Thirty Seven Thousands Only) has become due against you (Jointly and severally/ Fully / Limited) 2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under. 3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing. 4. You are hereby ordered to appear before the undersigned on 06/02/2026 at 10:30 for further proceedings. 5. In addition to the sum aforesaid, you will also be liable to pay: (a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings. (b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.	
Given under my hand and the seal of the Tribunal, on this date: 03/01/2026.	
Sd/- RAVINDER KUMAR TOMAR Recovery Officer-I DEBTS RECOVERY TRIBUNAL DELHI(DRT 1)	

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR MAURYA PRINTERS PRIVATE LIMITED (Corporate Debtor) Operating in - Printing & Manufacturer & supply of Packaging, at Okhla, Delhi (Under Sub-Regulation (1) of regulation 36A of the Insolvency & Bankruptcy Board of India (Insolvency Resolution Process for Corporate Entities) Regulations, 2016	
SL	RELEVANT PARTICULARS
1.	Name of the Corporate Debtor along with PAN/CIN/ LLP No. MAURYA PRINTERS PRIVATE LIMITED PAN : AADCM9281F CIN: U22122DL2003PTC123691
2.	Address of the Registered Office A-109, OKHLA INDUSTRIAL AREA, PHASE II, NEW DELHI-110020
3.	URL of website No website maintained by Corporate Debtor
4.	Details of the place where the majority of fixed assets are located A-109, OKHLA INDUSTRIAL AREA, PHASE II, NEW DELHI-110020
5.	Installed capacity of main products/ services Printing Machines -Two machines of 6 color and one machine of 2 color head (size -28"x40").
6.	Quantity and value of main products/ services sold in the last financial year Quantity – NA, Value - Rs. 21.33 crore
7.	Number of employees/workmen About 50
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: May be obtained by sending email at ip.mauryaprinters@gmail.com cccmaashokgupt@gmail.com List of creditors available at website of IBBI – http://ibbi.gov.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL : May be obtained by sending email at ip.mauryaprinters@gmail.com cccmaashokgupt@gmail.com
10.	Last date of receipt of expression of interest 02-02-2026
11.	Date of issue of the provisional list of prospective resolution applicants 09-02-2026
12.	Last date of submission of objections to the provisional list 14-02-2026
13.	Date of issue of the final list of prospective resolution applicants 20-02-2026
14.	Date of issue of information memorandum, evaluation matrix, and request for resolution plans to prospective resolution applicants 21-02-2026
15.	Last date for submission of resolution plans 24-03-2026
16.	Process email id to submit Expression of Interest Email id : ip.mauryaprinters@gmail.com
17.	Details of the Corporate Debtor's, registration status as MSME Reg. No. UDYAM-DL-08-0008156

Date : 16.01.2026
Place : New Delhi

For MAURYA PRINTERS PRIVATE LTD.
Sd/-
ASHOK KUMAR GUPTA
Resolution Professional of M/s Maurya Printers Private Limited,
 IP Reg Number: IBBI/IPA-003/IP-N00010/2016-2017/10072
 RP Reg. Address : LD-46, Pitampura, Delhi-35



ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD.

Registered Office: 14th Floor, Eros Corporate Tower, Nehru Place, New Delhi-110019.

Tel. No.: +91 11-66115606, **Website:** www.acreindia.in, **CIN No.:** U65993DL2002PLC115769

POSSESSION NOTICE

WHEREAS, The Authorized Officer of the Secured Creditor mentioned herein, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act (Act), 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice as mentioned below calling upon the Borrower/Co-Borrower/ Mortgagee/Guarantor(s) to repay the amount mentioned in the demand notice(s) appended below within 60 days from the date of receipt of the said notice/s together with further interest and other charges from the date of demand notice within 60 days from the date of receipt of the said notice.

Thereafter, Assignor mentioned herein, has assigned the financial assets to ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD. also as its own/acting in its capacity as trustee of the Trust herein mentioned hereunder (hereinafter referred as "ACRE"). Pursuant to the assignment agreements, under Sec. 5 of the SARFAESI ACT, 2002, ACRE has stepped into the shoes of the Assignor and all the rights, title and interests of the Assignor with respect to the Financial Assets along with underlying security interests, guarantees, pledges have vested in ACRE in pursuance of the financial assistance availed by the Borrower and ACRE exercised all its rights as the secured creditor.

The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) and the public in general that the undersigned being the Authorised Officer of ACRE has taken the possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of SARFAESI ACT, 2002 read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned against each property:

Sr. No.	Name of the Assignor	Name of the Trust	Borrower Name & Co-Borrower(s) Name	Amount of Demand Notice	Date of Demand Notice	Date of Possession
						Type of Possession
	Loan Account Number					
1.	Piramal Finance Limited 6000003757	ACRE-174-Trust	M/s. Vishal Distributors, Neeraj Mahendru, Soniya Mahendru AND Archana Mahendru	Rs. 3,49,69,803.54/- (Rupees Three Crore Forty-Nine Lakhs Sixty-Nine Thousand Eight Hundred Three and Paisa Fifty-Four Only) as on 08.09.2025 + further interest	10.09.2025	12.01.2026
						Symbolic
Description of immovable property: All that piece and parcel of the property second floor admeasuring 213.78 Sq.Mtrs. only in building constructed on portion of Plot No. 6-B, situated at Way Road, Ward Raja Ram Mohan Rai, Lucknow and Bounded- East: 12 mts. Wide road; West: House of S/Sh. C. Dembla; North: Flat of Smt. Pinki Mahendru; South: building of Saraju Khanna.						
2.	Piramal Finance Limited 19300044022	ACRE-174-Trust	Mr. Shivprasad Yadav AND Sheela Devi	Rs. 6,63,708.41/- (Rupees Six Lakh Sixty-Three Thousand Seven Hundred Eight and Paisa Forty-One Only)	28.10.2025	12.01.2026
						Symbolic
Description of immovable property: All the piece and parcel of the property plot Kharsa No. 633MIN, situated at Village Kamlabhad Bahuwalli, Paragana-Mohona, Tehsil-Bkt, District Lucknow, measuring 600 Sq.Ft. Bounded as under: East: Arajeae other person; West: 18ft. Wide road; North: plot of Kuldeep; and South: plot of Radhehal.						

The Borrower/s / Co-Borrowers/ Mortgageors/ Guarantors' attention is invited to the provisions of sub-section (8) of Sec. 13 of the Act in respect of time available, to redeem the secured assets. The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD., for the amount mentioned below and interest thereon.

Date: 17.01.2026

Place: LUCKNOW

Authorized Officer,

Assets Care & Reconstruction Enterprise Ltd.


OFFICE OF THE RECOVERY OFFICER
DEBTS RECOVERY TRIBUNAL-I, DELHI
 4th FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET, NEW DELHI-110001
SALE PROCLAMATION

1. Whereas **Transfer Recovery Certificate No.2275/2022 in OA No.316 of 2017** drawn by the **Presiding Officer, Depts Recovery Tribunal-I, Delhi** for the recovery of a sum of **Rs.34,78,936/- together with costs and future interest @ 9.70% p.a., from the date of filing this OA**, till its realization and also to pay cost as per recovery certificate from the Certificate Debtors together with costs and charges as per recovery certificate.

2. And whereas the undersigned has ordered the sale of property mentioned in the Schedule below in satisfaction of the said Certificate.

3. And whereas there will be due there under a sum of **Rs.34,78,936/- together with costs and future interest @ 9.70% p.a., from the date of filing this OA**, till its realization and also to pay cost as per recovery certificate. Notice is hereby given that in absence of any order of postponement, the property / properties as under shall be sold by e-auction and bidding shall take place through **"On line Electronic Bidding"** through the website **<https://drt.auctiontiger.net> on 20/02/2026 between 12:00 PM and 01:00 PM** with extensions of 5 minutes duration after 01:00 PM, if required.

4. The description of the property proposed to be e-auctioned is as follows :-

S.No.	Description of Property	Reserve Price (In Rs.)	EMD
1.	Property Bearing Flat No.D-1801, 18th Floor, Having Super Structure Area Measuring 1212 Sq.Ft. Approx. Built Up in Tower-D, "MEYFAIR RESIDENCY", Plot No. GH-07B, Sector - Tech Zone-IV, Greater Noida, Gautam Budh Nagar, U.P.-201301.	Rs.53.00 Lakhs	Rs.5.30 Lakhs

5. The EMD shall be paid through **Demand Draft / Pay Order in favour of Recovery Officer, DRT-I, Delhi- A/c. T.R.C. No.2275/2022 along with self - attested copy of Identity (voter I-card/Driving License/Passport)** which should contain the address for future communication and self-attested copy of PAN Card must reach to the Office of the **Recovery Officer, DRT-I, Delhi latest by 17/02/2026 before 5:00 PM**. The EMD received thereafter shall not be considered. The said deposit be adjusted in the case of successful bidders. The unsuccessful bidder shall take return of the EMD directly from the Registry, DRT-I, Delhi after receipt of such report from an e-auction service provider / bank / financial institution on closure of the e-auction sale proceedings.

6. The envelope containing EMD should be super-scribed **"T.R.C. No.2275/2022"** alongwith the details of the sender i.e. address, e-mail ID and Mobile Number etc.

7. Intending bidders shall hold a valid Login ID and Password to participate in the E-Auction email address and PAN Number. For details with regard to Login ID & Password, please contact **M/s e-Procurement Technologies Ltd. (Auctiontiger) B-704, Wall Street-II, Opp. Orient Club, N. Gujarat College, Ellis Bridge, Ahmedabad-380006 Gujarat (India), Mr. Praveen Thvar - 9722778828, Contact No.079-68136842/68136837, Mobile +91 9265562818 - 821, 9002715034, 7622000287 E-mail: Praveen.thevar@auctiontiger.net or soni@auctiontiger.net, wb@auctiontiger.net, support@auctiontiger.net**

8. Prospective bidders are required to register themselves with the portal and obtain user ID/Password well in advance, which is mandatory for bidding in above e-auction from **M/s e-Procurement Technologies Ltd., (Auctiontiger)**.

9. Details of concerned Bank Officers (Helpline Numbers etc.) are as under:-

Name & Designation	Email & Phone Nos.
NARAYAN LAL (CHIEF MANAGER)	Mob: +91-70149 49810 E-mail: newamb@ucobank.co.in

- What is proposed to be sold are the rights to which the certificate debtors are entitled in respect of the properties. The properties will be sold along with liabilities, if any. The extent of the properties shown in the proclamation is as per the Recovery Certificate schedule. Recovery Officer shall not be responsible for any variation in the extent due to any reason. The properties will be sold on **"As is where is" and "as is what is"** condition.
- The property can be inspected by prospective bidder(s) before the date of sale for which the above named officer of the bank may be contacted.
- The undersigned reserves the right to accept or reject any or all bids if found unreasonable or postpone the auction at any time without assigning any reason.
- EMD of unsuccessful bidders will be received by such bidders from the Registry of DRT-I, on identification / production of Identity proof viz., PAN Card, Passport, Voters ID, Valid Driving License or Photo Identity Card issued by Govt. and PSUs. Unsuccessful bidders shall ensure return of their EMD and, if not received within a reasonable time, immediately contact the Recovery Officer, DRT-I, Delhi / or the Bank.
- The sale will be of the property of the above named CDs as mentioned in the schedule below and the liabilities and claims attaching to the said property, so far as they have been ascertained are those specified in the schedule against each lot.
- The property will be put up for the sale in the lots specified in the schedule. If the amount to be realized is satisfied by the sale of a portion of the property, the sale shall be immediately stopped with respect to the remainder. The sale also be stopped if, before any lot is knocked down, the arrears mentioned in the said certificate, interest costs (including cost of the sale) are tendered to the officer conducting the sale or proof is given to his satisfaction that the amount of such certificate, interest and costs have been paid to the undersigned.
- No officer or other person, having any duty to perform in connection with sale, however, either directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold.
- The sale shall be subject to the conditions prescribed in the Second Schedule to the Income Tax Act, 1961 and the rules made there under and to the further following conditions : The particulars specified in the annexed schedule have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, mis-statement or omission in this proclamation.
- The amount by which the biddings are to be increased shall be in multiple of **Rs.10,000/- (Rupees Ten Thousand Only)**. In the event of any dispute arising as to the amount of bid, or as to the bidder, the lot shall at once be again put up to auction.
- The Successful / Highest bidder shall be declared to be the purchaser of any lot provided that further that the amount bid by him is not less than the reserve price. It shall be in the discretion of the undersigned to decline acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so.
- Successful / Highest bidder shall have to prepare DD / Pay Order for 25% of the sale proceeds favouring **Recovery Officer, DRT-I, Delhi, A/c. T.R.C. No.2275 / 2022** within 24 hours after close of e-auction and after adjusting the earnest money (EMD) and sending / depositing the same in the office of the Recovery Officer so as to reach within 3 days from the close of e-auction failing which the earnest money (EMD) shall be forfeited.
- The Successful / Highest Bidder shall deposit, through Demand Draft / Pay Order favouring **Recovery Officer, DRT-I, Delhi A/c. T.R.C. 2275 / 2022**, the balance 75% of the sale proceeds before the **Recovery Officer, DRT-I** on or before 15th Day from the date of sale of the property, exclusive of such day, or if the 15th day be Sunday or other holiday, then on the first office day after the 15th day alongwith the poundage fee @ 2% upto Rs.1,000 and @ 1% on the excess of such gross amount over Rs.1000/- in favour of **Registrar, DRT-I, Delhi**. (In case of deposit of balance amount of 75% through post the same should reach the Recovery Officer as above).
- In case of default of payment within the prescribed period, the property shall be resold, after the issue of fresh proclamation of sale. The deposit, after defraying the expenses of the sale, may, if the undersigned thinks fit, be forfeited to the Government and the defaulting purchaser shall forfeit all claims to the property or to any part of the sum for which it may subsequently be sold.

SCHEDULE OF PROPERTY				
Lot No.	Description of the property to be sold with the names of the co-owners where the property belongs to the defaulter and any other person as co-owners	Revenue assessed upon the property or any part thereof	Details of any encumbrance to which property is liable	Claims, if any, which have been put forward to the property, and any other known particulars bearing on its nature and value
1.	Property Bearing Flat No.D-1801, 18 th Floor, Having Super Structure Area Measuring 1212 Sq.Ft. Approx. Built Up In Tower-D, "MAYFAIR RESIDENCY", Plot No. GH-07B, Sector - Tech Zone-IV, Greater Noida, Gautam Buddh Nagar, U.P.-201301.		No information received.	
 Given under my hand and seal on 17/12/2025		Sd/- NIRANJAN SHARMA, RECOVERY OFFICER-II, DEBTS RECOVERY TRIBUNAL-1, DELHI		

ਪੰਜਾਬ ਐਂਡ ਸਿੰਡਿਕ ਬੈਂਕ (ਪਬਲਿਕ ਲਿਮਟਿਡ ਕੰਪਨੀ) Punjab & Sind Bank (A Sec. of. limited liability company)	ਪੰਜਾਬ ਐਂਡ ਸਿੰਡਿਕ ਬੈਂਕ (ਪਬਲਿਕ ਲਿਮਟਿਡ ਕੰਪਨੀ) Punjab & Sind Bank (A Sec. of. limited liability company)	ਪੰਜਾਬ ਐਂਡ ਸਿੰਡਿਕ ਬੈਂਕ (ਪਬਲਿਕ ਲਿਮਟਿਡ ਕੰਪਨੀ) Punjab & Sind Bank (A Sec. of. limited liability company)
Branch – Vikas Nagar Lucknow, U.P.- 226022 E-mail : L0778@psb.bank.in Mobile no. 9792213737		
Annexure C		Date: 13.01.2026
Redemption Notice		
1. M/s Gauri Trading Corporation (Borrower) Add- 547/73, Jalaipur Colony Rajajipuram, Lucknow Uttar Pradesh 226017.		
2. Sh. Nikhil Kumar Tiwari S/o Naresh Chandra Tiwari (Co Borrower) Add- 547/34 Tulsī Vihar Lalapur Rajajipuram, Lucknow Uttar Pradesh-226017		
3. Sh. Puneet Agarwal S/o Rishi Kumar Agarwal (Co Borrower) Add- 138/173 Fatehganj Gallamandi Rajendranagar, Lucknow Uttar Pradesh- 226004		
4. Smt. Sakshi Nikhli Tiwar W/O Nikhil Tiwar (Guarantor), Add-547/34 Jalaipur Colony Rajajipuram Avas Vikas Colony Rajajipuram, Lucknow Uttar Pradesh 226017		
Dear Sir/Madam Ref: Notice for redemption in terms of the right vested with you under Section 13(B) of securitization and Econstruction of Financial Assets and enforcement of security interest act, 2002 ("SARFAESI ACT") read with proviso to rule 8(B) of the security interest (Enforcement) Rules, 2002 in A/C Of M/s Gauri Trading Corporation, Branch: Vikas Nagar As you are aware that the authorized officer of the bank has issued a demand notice under section 13(C) of the SARFAESI ACT on 22.07.2025 as a measure for enforcement of security interest in the secured asset offered by you as security in the subject loan account. Subsequently, the authorized officer while taking further measure under section 13(4) of the act, took possession of the secured asset on 29.09.2025 As you have failed to discharge your liabilities of the bank, therefore the undersigned as authorized officer, in exercise of its power under section 13(4) of the securitization and reconstruction and financial assets as security interest act, 2002 has decided to sell the properties secured assets as described below under E-auction for realization of debts due to the bank from above mentioned Borrowers and Guarantors . Your attention is invited to the section 13(B) of securitization and reconstruction of financial assets and enforcement rules 2002, in respect of the time available (i.e 30 days), to redeem the secured assets. kindly note that your right under section 13(B) will cease from the date of publication of notice for public auction or inviting quotations or tender from public or private treaty for transfer by way of lease, assignment or sale of secured asset. Details of Sale Notice for sale of immovable property are as under:- E-auction sale notice for sale of immovable asset under the securitization and reconstruction of Financial assets and enforcement of security interest act, 2002 read with proviso to rule 8(B) of the security interest (Enforcement) rules, 2002.		
EAUCTION Date & Time		: 27.02.2026
Date of inspection		:
Last date of BID Submission		: N/A
Name of Borrower & Guarantor :		
BORROWERS:-		
1. M/s Gauri Trading Corporation (Borrower)		
2. Sh. Nikhil Kumar Tiwari S/o Naresh Chandra Tiwari (Co-Borrower)		
3. Sh. Puneet Agarwal S/o Rishi Kumar Agarwal (Co-Borrower)		
GUARANTORS :-		
1. Smt. Sakshi Nikhli Tiwar W/O. Nikhil Tiwar (Guarantor)		
Demand Notice Date & Amount Account Details:		
Demand Notice Date: 22.07.2025, Rs.2,25,34,410.28/- (Rs. Two Crore Twenty Five Lacs Thirty Four thousand and Four hundred and Ten rupees and paise twenty eight only) + future interest + charges w.e.f 13.08.2025 with monthly rests		
Total O/S as on 31.12.2025:		Accountno: 077816000000017 Amount Rs. 2,08,02,069.28 Dr
Details of Properties		
1. HOUSE No 248, part of khasra no. 873, dodi khara, deep nagar ward kesari kheda, lucknow, measuring "1000 sqr feet (in the name of Smt. Sakshi Singh alias Sakshi Nikhli Tiwar w/o Nikhil Kumar Tiwar) Sale deed duly registered in book no. 1.ZILD no 2680 page no 301-318 at Serial no 255 dated 12.01.2006 in the office of sub registrar Vth Lucknow		MRP Rs. 74.50 Lac
2. Godown on plot no 545-KA/HK-KRC-007 on part of khasra no 2221 hans khara, Village, Para, ward Alamnagar (Halderganj-II), Lucknow, measuring 1505 sqr feet (in the name of Sakshi Nikhli Tiwar w/o Nikhil kumar Tiwar. Sale deed duly registered in book no 1 jild no 14380 page no 313 to 352 serial number 3949 dated 11.08.2020 in the office of sub registrar Vth Lucknow		Rs. 56.00 Lac
Total		Rs. 130.50 Lakhs
Authorized Officer, Punjab & Sind Bank		

[illegible]

FORM NO. INC-26
[Pursuant to rule 30 the Companies
[Incorporation] Rules, 2014]
BEFORE THE REGIONAL DIRECTOR
NORTHERN REGION, NEW DELHI
Company Petition No.....of 2026
IN THE MATTER OF COMPANIES ACT, 2013,
SECTION 13
AND
IN THE MATTER OF SASA FOODS PRIVATE
LIMITED (CIN - U74890ND1994PTC057130)
HAVING ITS REGISTERED OFFICE AT R/o
C-16/2, NEW GOVIND PURA PARVANA
ROAD, PREET VIHAR, DELHI, India, 110092
AND
IN THE MATTER OF SASA FOODS PRIVATE
LIMITED
.....(Petitioner)
NOTICE
NOTICE is hereby given that a petition under
Section 13 of the Companies Act, 2013 will be filed
with the REGIONAL DIRECTOR NORTHERN
REGION, NEW DELHI by the petitioner Company
seeking confirmation of the alteration of clause II of
the Memorandum of Association of the petitioner
Company in terms of the special resolution passed
at the Extra-Ordinary General Meeting held on
12/01/2026 to enable the petitioner company to
change the situation of its Registered office from the
'National Capital Territory of Delhi' to the 'State
of Uttar Pradesh'.
Any person whose interest is likely to be affected by
the proposed change of the Registered Office of the
Company may deliver a written statement to be delivered or
send by registered post of his/her objections
supported by an affidavit stating the nature of his/her
interest and grounds of opposition to the officers,
REGIONAL DIRECTOR NORTHERN REGION, B-2
WING, 2ND FLOOR, PARVAVARAN BHAVAN,
CGO COMPLEX, NEW DELHI - 110003 NEW
DELHI within 21 days from the date of publication
of this notice with a copy of the applicant Company at
its Registered office address mentioned below
C-16/2, NEW GOVIND PURA PARVANA ROAD,
PREET VIHAR, DELHI, India, 110092
For and on behalf of
SASA FOODS PRIVATE LIMITED
Sd/-
(NEETI AGARWAL), Director
Place: Agra DIN-01388440
Date: 16.01.2026 R/o: 33, SIDDHATHA ENCLAVE,
MAU ROAD KHANDARI,
DAYAL BAGH, AGRA 282005 UP IN

